CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 27 MAR 1995

APPLICATION NO. 922 of 1995.

APPLICANTS: Smt.Malarkodi and another.,

V/S.

RESPONDENTS: The Area Manager, Canteen Stores Deptt., Bangalore-7.

To

1. Sri.C.Sathyavel, Advocates, No. 776/B, 15th-B-Main, HMT Layout, Mathikere, Bangalore-560054.

Subject: Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 14-03-1995 (Fourteenth March, 95.)

Tissued on 07/03/95

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DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH : BANGALORE

ORIGINAL APPLICATION NO.922/1995

DATED THIS THE FOURTEENTH DAY OF MARCH, 1995

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN
MR. T.V. RAMANAN, MEMBER(A)

- 1. Smt. Malarkodi
 D/o. Manikkam
 Aged about 34 years
 R/at Old No.13, New No.26,
 D: Street, Jayaraj Nagar
 Ulsoor, Bangalore-560 008.
- 2. Smt. Lakshmi Bai
 D/o. Late A.R. Thondu
 R/at 31/6 Artifllary Road
 3rd Cross, Gouthampuram
 Ulsoor, Bangalore-560 008

Applicants

(By Advocate Mr. C. Sathyavel)

Vs.

1. The Area Manager
Canteen Stores Department
Government of India
Ministry of Defence
Bangalore Depot,
Trinity Church Road
Agram Post Box No.708
Bangalore-560 007.

Respondent

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN:

This application is 6 years late in coming.

The two applicants herein were working in see Canteen

Stores Department on daily rated basis in the years 1988

and 1989 and were thereunder denied work orally by the respondent.

Since the refusal of work by the respondent was oral, the applicants were it is said every now and then approaching



the respondent who kept on assuring them that they would be taken back for work.

2. But the promises have come to a naught and hence they have now come before us seeking appropriate directions being given to the respondent for continuing them in service.

The date on which they were prevented 3. from doing work was admittedly in the year 1989. It is clear that for the lest 6 years they were not in employment with the respondents at all and that if they had some right in that behalf they should have surely come to the Tribunal much earlier, the period of limitation being one year from the date of denial of work, i.e., 1989. If they had been denied employment in the year 1989 they should have come to the Tribunal in the year 1990 instead they have come today with an application seeking condonation of delay which is also totally bald and gives no account as to why the applicants had kept quiet for such a longish period of 5 to 6 years. To 8 question as to why they had kept quiet for such a long period, the explanation by counsel was that the department had orally assured the applicants that they would be taken back for work and that shey should not resort to any legal action to which there is however some reference in the affidavit also. Neither ground appears to us to be sufficient to warrant exercise of discretion for condoning this longish delay

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in coming to the Tribunal. As a matter of fact we also see no substance in that application and therefore, it is clearly a case in which the claim for relief is barred by limitation and we find no reason at all to condone the delay involved in presenting this application. Hence, it is dismissed at the admission stage itself.

Sd/-.

Sd/-

(T.V. RAMANAN)
MEMBER(A.)

(P.K. SHYAMSUNDAR)

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Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore